

RAJASTHAN HIGH COURT, JODHPUR

NOTICE

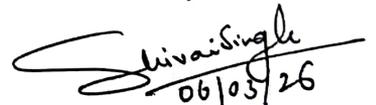
Accts/Bldg/07/2026

Date:- 06.03.2026

In continuation of notice no. Accts/Bldg/02/2026 dated 09.01.2026, It is notified that the date for deposition of due charges for Advocate Chambers at Rajasthan High Court, Jodhpur of Category-I & Category-II has been extended upto 16<sup>th</sup> March,2026, till 5.00 pm.

It is to notify all the Allottee Advocates of Category-I & Category-II chambers to deposit due license fee and other charges whose respective charges are **due for more than six months, with a penalty of Rs. 500/- per advocate** to the Cashier of this office treating it to be last opportunity to do so, failing which allotment of allottees having dues for six months or more shall be terminated as per rules.

By Order

  
06/03/26

Registrar (Admn.)

Rajasthan High Court

Jodhpur.

**RAJASTHAN HIGH COURT, JODHPUR**

**NOTICE**

Accts/Bldg./New RHC Adv. Chamber/ 1663

Date: 06.03.2026

Copy is forwarded to following for information and necessary action:-

1. President, Rajasthan High Court Advocates' Association, Jodhpur.
2. President, Rajasthan High Court Lawyers' Association, Jodhpur.
3. Secretary, Rajasthan High Court Advocates' Association, Jodhpur.
4. Secretary, Rajasthan High Court Lawyers' Association, Jodhpur.
5. Notice Board.
6. AOJ (Computer Cell), RHC, Jodhpur to upload this notice on official website.
7. Cashier, Rajasthan High Court, Jodhpur to refund the security deposits.
8. Registrar Classification cum Nodal Officer, Rajasthan High Court, Jodhpur.

  
06/03/26

Registrar (Admn.)  
Rajasthan High Court  
Jodhpur.